

the word 'priority'. The other day I made it very clear to the House that the whole Drug Policy is under review. My predecessor, the then Minister appointed a Development Council and the Development Council in turn appointed Working Groups. They submitted their reports. The report was studied by a Steering Committee and it ultimately went to the National Drugs and Pharmaceutical Development Council. They have also made a report and the Government have to take a final decision. The Government hopes to take a decision very soon.

[*Translation*]

**SHRIMATI KRISHNA SAHI :** Mr. Speaker, Sir, drugs can save a life or exting in a life also. I would like to ask the Hon. Minister whether he is aware of the fact that brand names are not written on the life-saving drugs which are being sold in the market in the force of tablets? Vitamin C and Anacin are stored at one place. I would like to ask the Hon. Minister whether production of such drugs is allowed under the Drugs Control Act, in which brand names of the medicines are not written?

**MR. SPEAKER :** When the name is not written on a medicine, how can one identify a particular medicine?

**SHRI VEERENDRA PATIL :** It is necessary that the name should be written on every medicine. Generic names or brand names are written on the medicines and sometimes both generic names as well as brand names are written on the drugs. If the Hon. Member informs me about any such medicine, we can find out about it. Many spurious drugs are also being sold in the market.

**MR. SPEAKER :** Are you referring to the inscription of names on the tablets? Name is written on the packets of medicines.

**SHRIMATI KRISHNA SAHI :** I am talking about inscription of names on the tablet itself.

**SHRI VEERENDRA PATIL :** How can name be written on tablets, because sometimes the tablets may be very small and it becomes very difficult to inscribe the name of medicine on the tablets, but it is necessary that the generic name or brand name should be written on each medicine. If spurious drugs are sold in the market, it is the duty of the Drug Controller to check their sale. The Drug controller under the Ministry of Health checks them.

[*English*]

**SHRI D. N. REDDY :** Will the Hon. Ministry consider preparing a list of Essential Drugs immediately? There are many non-essential drugs in the market. Is the Hon. Minister aware that these are causing more harm than good, and the public are exploited by the pharmaceutical companies? Will he consider this and take immediate steps?

**SHRI VEERENDRA PATIL :** I have made it very clear that we are concerned only with essential drugs and life-saving drugs. If any drug manufacturer is manufacturing, under his licence, non-essential drugs, I do not know how we can prevent him from manufacturing those non-essential drugs. We are concerned only with essential and life-saving drugs.

[*Translation*]

Play in Publications of Law Journals

\*553. **SHRI NARESH CHANDRA CHATURVEDI :** Will the Minister of LAW AND JUSTICE be pleased to state :

(a) whether it is a fact that the publication of law journals by the Vidhi Sahitya Prakashan under the Rajbhasha Vidhayi Vibhag lags behind the schedule by two years.

(b) the annual expenditure being incurred on the publication of these law journals; and

(c) what is the utility of these publications if they are published so later ?

[*English*]

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE) : (SHRI H. R. BHARADWAJ) : (a) and (c) : It is true that there have been delay in the publication of Patrikas by the Vidhi Sahitya Prakashan of the Legislative Department and that such delays affect the utility of the publications. The whole matter has been reviewed and a new scheme has been evolved to ensure that the Patrikas cover as recent judgments as possible. Steps have been taken to clear the backlog separately by expediting the publication of the volumes sent for printing and for covering the old cases which remain to be covered separately. Simultaneously, new volumes of the Patrikas would be devoted to coverage of recent judgments. The volume of the Uchchatma Nyayalaya Nirnaya Patrika released in March, 1985 under the scheme covers cases decided during the period 15th December, 1984 to 14th January, 1985 and adequate arrangements have been made to ensure that continuity of this cycle in the publication of the Supreme Court decisions.

(b) The expenditure incurred on the printing of the Patrikas was 4.64 lakhs approximately. This does not include the administrative expenses.

[*Translation*]

SHRI NARESH CHANDRA CHATURVEDI : I would like to ask the Hon. Minister whether the officer under whom this work is being undertaken, has neither the knowledge of law nor that of the language and perhaps that is the reason why neither is the translation up to the mark nor are the publications, brought out in time, whereas it is the intention of the Government that the authorised Hindi version of the rulings etc. of the judges of High Courts and the Supreme Court could be quoted by the people working

in the field of Hindi. The publication of these journals was started with this end in view, but due to delayed publication of these journals, quotations cannot be given from these journals and Hindi cannot be used this field as all the facilities are not available. The government money also goes waste. The Hon. Minister should inform the House whether this work has been entrusted to such an incompetent officer.

SHRI H. R. BHARADWAJ : Sir, it is not all correct they any such officer is working theref who does not have the knowledge of law and that of the language. I would like to tell the Hon. Member that I had arranged two meetings with the officials of this Department in this regard. One of the meetings was held on 12th March, 1985 in which Members of Lok Sabha and Rajya Sabha had also participated. As for the officers whom I had met, I found them to be competent officers. They had good knowledge of both the law as well as the language. I am happy to say that as a result of the action taken by me, journal brought out in last March has covered the judgements delivered till the month of January whereas the journals in 1982 and in 1983 were behind the schedule by 3 months and in 1984 by 7 months. Hon. Members would be happy to know that a lot of improvement has been brought about in this regard. Two reasons were responsible for this irregularity. First, the judgements of the Supreme Court were in English and had to be translated into Hindi. Secondly, this journal was being printed in the Government of India Press. It was printed there as per its turn there. Now, the Government Printing Press has given us permission to print it in the private sector. I am fully confident that the corrective measures which have been taken would remove the back log and their publication would also be improved.

SHRI NARESH CHANDRA CHATURVEDI : I would like to ask the Hon Minister what the arrangement for its editing is. In my view, if

there is no proper editing, the meaning is not correctly conveyed in the other language. The persons who are asked to translate these journal translate them, but until its editing is done properly, there cannot be uniformity in the language. Would the Hon. Minister look into this aspect also ?

**SHRI H. R. BHARADWAJ :** Sir, we have abolished the system of translation. We have ordered that there should be direct drafting in Hindi itself.

**SHRI JAGDISH AWASTHI :** The Hon. Minister has said that there should be direct drafting in Hindi itself. I would like to know if such an arrangement has been made for High Courts also, and if so, the names of the High Courts for which such an arrangement has been made ?

**SHRI H. R. BHARADWAJ :** These orders have been given by us with regard to the judgements of the Supreme Court. A lot of time is taken in receiving the judgements of the High Courts from all over the country. First of all, we would have to make an arrangement to receive the judgements promptly. Thereafter these would have to be translated. All this would be difficult till such staff are posted there. Unless we have full staff for the purpose, such an arrangement would be difficult and it would be very difficult to say anything in this regard.

**Setting up of Telephone Exchange at  
Preethampur in Dhar Distt,  
(Madhya Pradesh)**

**\*559. SHRI BALKAVI BAIRAGI :**  
Will the Minister of COMMUNICATIONS be pleased to state :

(a) the time by which a telephone exchange is likely to be set up in the industrial town Preethampur, which is developing fast in Dhar district of Madhya Pradesh ; and

(b) whether the main exchange of the proposed exchange will be in Indore ?

[English]

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI RAM NIWAS MIRDHA) : (a) Two small automatic exchange of 45 lines each are already working at Preethampur.

(b) Both the exchanges at Sectors I and II in Preethampur are presently parented to Mhow Trunk Exchange.

[Translation]

**SHRI BALKAVI BAIRAGI :** Mr. Speaker, Sir, I would like to ask the Hon. Minister of Communications if the entire arrangement has been made through Mhow Exchange, which is causing a lot of inconvenience to the entrepreneurs in the Preethampur Industrial Area ? New factories are being set up there, but the new entrepreneurs hesitate to set up their units in this backward area due to this inconvenience, as they are not getting the facility of telephone there. Due to non-availability of this single facility no entrepreneur is prepared to undertake industrial activity in the entire Preethampur area. Would he be kind enough to connect this area with the Indore Exchange ? I would like to know how long it would take to connect this area with the Indore Exchange, which is at present connected with Mhow Exchange. At present this system is connected with Indore via Mhow. How long would it take to make such an arrangement so that the industrialists could undertake all their activities through the Indore Exchange and the difficulty of this backward area could be removed ?

**SHRI RAM NIWAS MIRDHA :** Mr. Speaker, Sir, the first exchange was started in Sector I on 31st March, 1984 and the second exchange was started in sector II on 31 March, 1985. There is a proposal to start yet another exchange of 200 lines this year, which would be connected to Indore instead of Mhow as suggested by the Hon. Member.

**SHRI BALKAVI BAIRAGI :** I would like to express my thanks for the